



**Central Administrative Tribunal  
Principal Bench**

**OA No.735/2015**

New Delhi, this the 17<sup>th</sup> day of February, 2020

**Hon'ble Mr. S.N. Terdal, Member (J)  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Sh. Narender Kumar Yadav  
(Aged 49 years)  
ASI [Retd. 14.1.2014 – (Voluntary Retirement)]  
S/o Sh.  
R/o Village Karwar Ki Dhani, Post Bibi Rani  
Teh. Kotkasim, Distt. Alwar, Rajasthan

...Applicant

(By Advocate : Mr. V.S. Dubey)

**Versus**

GNCT of Delhi through  
Delhi Police Commissioner  
I.T.O., New Delhi.

...Respondent

(By Advocate : Mr. Vijay Pandita)

**ORDER (ORAL)**

**Mr. S.N. Terdal :**

Heard Mr. V.S. Dubey, counsel for applicant and Mr. Vijay Pandita, counsel for respondents, perused the pleadings and all the documents.

2. The reliefs prayed in this OA are as follows :

- “(a) Direct the respondents to reappoint the applicant on existing terms and conditions;
- “(b) Pass any other order or direction as deemed fit and proper in the facts and circumstances of the case in favour of the applicant.”



3. At the time of hearing, counsel for the applicant submitted that this OA may be disposed of giving liberty to the applicant to submit a representation for consideration of the respondents. In view of the same without going into the merits of the case, we permit the applicant to submit a comprehensive representation to the respondents within one month from the date of receipt of certified copy of this order. The respondents are directed to pass a reasoned and speaking order on the said representation within two months thereafter as per law.

4. Accordingly, the OA is disposed of. There shall be no order as to costs.

**(A.K. Bishnoi)**  
**Member (A)**

**(S.N. Terdal)**  
**Member (J)**

*'anjali'*